BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 1141 OF 2024

IN THE MATTER OF:-

Amresh Singh **….PETITIONER**

VERSUS

State of UP **….RESPONDENT**

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply on behalf of the Respondent No.5 / Project Proponent, i.e. M/s Medical Pollution Control Committee in the Original Application No. 1141 of 2024.	1-11
2.	**ANNEXURE R5/1** A True Copy of the No Objection Certificate dated 22.02.2008 for establishment of the CBWTF, granted by the UPPCB.	12-13
3.	**ANNEXURE R5/2** A True Copy of the MOU (for Joint Venture) dated 15.03.2007 signed between the SNG Mercantile and MPCC.	14-18

4.	**ANNEXURE R5/3** A True Copy of the letter dated 11.11.2011, by the answering Respondent to the Member Secretary, UPPCB, requesting that the name of M/s S.N.G. Mercantile be replaced with the name of MPCC.	19
5.	**ANNEXURE R5/4** A True Copy of the Consent dated 26.08.2013, granted to the answering Respondent, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.	20-25
6.	**ANNEXURE R5/5** A True Copy of the Consent dated 26.08.2013, granted to the answering Respondent, under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974.	26-31
7.	**ANNEXURE R5/6** A True Copy of the Authorization dated 14.05.2012, granted to the answering Respondent, under the Bio-Medical Waste (Management and Handling) Rules, 1998.	32-33
8.	**ANNEXURE R5/7** A True Copy of the Authorization dated 18.05.2019, granted to the answering Respondent, for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste, vide letter dated 18.05.2019.	34-36

9.	**ANNEXURE R5/8** A True Copy of the Annual Report dated 20.06.2024 submitted by the answering Respondent to the Regional Officer, UPPCB.	37-40
10.	**ANNEXURE R5/9** A True Copy of the Show Cause Notice dated 11.09.2023, issued to the answering Respondent, under section 5 of the Environment (Protection) Act, 1986, by the UPPCB.	41-42
11.	**ANNEXURE R5/10** A True Copy of the Reply dated 28.09.2023 filed by the answering Respondent to the Show Cause Notice dated 11.09.2023.	43-44
12.	**ANNEXURE R5/11** A True Copy of the Affidavit dated 23.02.2024 submitted by the answering Respondent to the UPPCB.	45-46
13.	**ANNEXURE R5/12** A True Copy of the revocation letter dated 12.09.2024 in respect to the Show Cause Notice dated 11.09.2023.	47
14.	**ANNEXURE R5/13** A True Copy of the valid Consent to Operate and Authorization dated 13.09.2024 issued by the UPPCB in favour of the answering Respondent.	48-56

15.	**ANNEXURE R5/14** A Ture Copy of the valid Authorization for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste dated 18.09.2024, granted to the answering Respondent by the UPPCB.	57-61
16.	Vakalatnama	62
17.	Proof of Service	63

Respondent No.5

M/s Medical Pollution Control Committee

THROUGH

D/2/18/2018

YASH MISHRA / ANUJ RATHEE

Advocates for the Respondent No.5

C-59, LGF,

Neeti Bagh,

New Delhi – 110049.

Date:- 28.01.2025

Place:- New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 1141 OF 2024

IN THE MATTER OF:-

Amresh Singh **….PETITIONER**

VERSUS

State of UP **….RESPONDENT**

REPLY ON BEHALF OF THE RESPONDENT NO.5/PROJECT PROPONENT, I.E. M/S MEDICAL POLLUTION CONTROL COMMITTEE, IN OA NO. 1141 OF 2024, PENDING ADJUDICATION BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.

MOST RESPECTFULLY SHEWETH:

1. That at the outset, it is submitted that the Letter Petition dated 17.01.2024 sent by the Amresh Singh, has been registered as Original Application under Section 14 and 15 of the National Green Tribunal Act, 2010 (hereinafter referred as NGT Act, 2010) in exercise of the *suo-moto* jurisdiction. However, the Letter Petition sent by the Petitioner is an abuse of the process of this Hon'ble Tribunal and the same has to be dismissed with heavy costs. It is further submitted that the Petitioner have not approached this Hon'ble Tribunal with clean hands and have misrepresented several vital facts before this Hon'ble Tribunal.

PRELIMINARY SUBMISSIONS:

2. That the answering Respondent has established a Common Bio-Medical Waste Treatment Facility (hereinafter referred as "CBWTF") as provided for in the Bio-Medical Waste Management Rules, 2016 and aims to render the services for disposal of bio-medical waste in accordance with the Rules made by the Government of India and in consonance with the guidelines formulated by the Central Pollution Control Board.

3. That the CBWTF unit has been developed with a heavy project cost and the following equipment have been installed for effective treatment of bio-medical waste:-

S.NO.	EQUIPMENT	CAPACITY
1.	Incinerator (double-chambered)	100 Kg/Hour
2.	Autoclave	500 Ltr./Batch
3.	Shredder	50 Kg/Hour
4.	Effluent Treatment Plant with Zero Liquid Discharge (ZLD)	10.0 KLD

4. It is respectfully submitted that the aforementioned facility was granted a No Objection Certificate (hereinafter referred to as "NOC") for establishment by the Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") vide letter dated 22.02.2008. Pursuant to the terms

and conditions stipulated under the said Consent to Establish, Respondent No. 5 duly established the facility in question. It is further submitted that the facility was initially operated jointly by Respondent No. 5 and M/s S.N.G. Mercantile as part of a joint venture, on the basis of which the above-referred NOC was issued in favour of M/s S.N.G. Mercantile. However, the joint venture between the parties was subsequently dissolved. Upon the dissolution of the joint venture, Respondent No. 5, MPCC, addressed a letter dated 11.11.2011 to the Member Secretary, UPPCB, requesting that the name of M/s S.N.G. Mercantile be replaced with the name of MPCC, as the tender granted in favour of M/s S.N.G. Mercantile had expired on 13.08.2011.

A True Copy of the No Objection Certificate dated 22.02.2008 for establishment of the CBWTF, granted by the UPPCB is annexed herewith and marked as **ANNEXURE- R5/1.**

A True Copy of the MOU (for Joint Venture) dated 15.03.2007 signed between the SNG Mercantile and MPCC is annexed herewith and marked as **ANNEXURE- R5/2.**

A True Copy of the letter dated 11.11.2011, by the answering Respondent to the Member Secretary, UPPCB, requesting that the name of M/s S.N.G.

Mercantile be replaced with the name of MPCC is annexed herewith and marked as **ANNEXURE- R5/3.**

5. It is respectfully submitted that upon obtaining the Consent to Establish (CTE) and successfully establishing the said Common Bio-Medical Waste Treatment Facility (CBWTF), Respondent No. 5 duly secured the following statutory consents and authorization: (i) Consent dated 26.08.2013 under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; (ii) Consent dated 26.08.2013 under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974; and (iii) Authorization dated 14.05.2012 under the Bio-Medical Waste (Management and Handling) Rules, 1998.

A True Copy of the Consent dated 26.08.2013, granted to the answering Respondent, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, is annexed herewith and marked as **ANNEXURE- R5/4.**

A True Copy of the Consent dated 26.08.2013, granted to the answering Respondent, under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, is annexed herewith and marked as **ANNEXURE- R5/5.**

A True Copy of the Authorization dated 14.05.2012, granted to the answering Respondent, under the Bio-Medical Waste (Management and Handling) Rules, 1998, is annexed herewith and marked as **ANNEXURE- R5/6.**

6. It is respectfully submitted that the requirement for obtaining Environmental Clearance (hereinafter referred to as "EC") for Common Bio-Medical Waste Treatment Facilities (CBWTF) was introduced pursuant to the amendment to the Environmental Impact Assessment (EIA) Notification, 2006, vide Notification S.O. 1142(E) dated 17.04.2015. However, it is pertinent to note that the facility in question had been operational since 2008, well before the said amendment came into force. As such, the requirement to obtain EC was not applicable retrospectively to existing facilities like that of Respondent No. 5. Consequently, the Respondent No. 5, as the Project Proponent, did not seek or obtain EC for the CBWTF, as the facility had been lawfully established and operational prior to the introduction of the EC requirement under the amended EIA Notification.

7. It is respectfully submitted that the Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") granted Authorization to the

answering Respondent for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste, vide letter dated 18.05.2019. The said Authorization specifies that the facility covers 888 healthcare facilities, operates within a radius of 150 kilometers, and handles, treats, and disposes of bio-medical waste at a capacity of 6,500 kilograms per day.

A True Copy of the Authorization dated 18.05.2019, granted to the answering Respondent, for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste, vide letter dated 18.05.2019, is annexed herewith and marked as **ANNEXURE- R5/7.**

8. It is further pertinent to highlight that, under the terms and conditions of the said Authorization, specifically Condition No. 9, the maximum number of hospital beds permitted to be covered by the facility is 10,000 beds. A comparison of these figures clearly establishes that the answering Respondent's CBWTF is operating well below its authorized capacity, thereby indicating that the facility is currently underutilized. This underutilization underscores the Respondent’s adherence to operational parameters and its potential to expand coverage within the limits prescribed by the Authorization.

9. It is respectfully submitted for the kind consideration of this Hon'ble Tribunal that the Project Proponent has duly complied with all applicable rules and regulations and, in adherence thereto, submitted its Annual Report dated 20.06.2024 to the Regional Officer of the Uttar Pradesh Pollution Control Board (UPPCB). According to the said report, the Common Bio-Medical Waste Treatment Facility (CBWTF) operated by the Project Proponent covers 2,105 healthcare facilities and 8,668 hospital beds.

   A True Copy of the Annual Report dated 20.06.2024 submitted by the answering Respondent to the Regional Officer, UPPCB is annexed herewith and marked as **ANNEXURE- R5/8.**

10. It is respectfully submitted that the installed capacity of the Common Bio-Medical Waste Treatment Facility (CBWTF) for the treatment and disposal of bio-medical waste is 6,500 kilograms per day. However, the actual quantity of bio-medical waste currently treated and disposed of by the facility amounts to only 1,625 kilograms per day. In view of these facts and figures, it is evident that the CBWTF operated by Respondent No. 5 is being utilized significantly below its authorized capacity, thereby indicating substantial underutilization of the facility.

11. It is respectfully submitted that a Show Cause Notice dated 11.09.2023, issued under Section 5 of the Environment (Protection) Act, 1986, was served upon the answering Respondent by the Uttar Pradesh Pollution Control Board (UPPCB). The notice was based on an inspection conducted by the Regional Officer on 27.06.2023, during which the Common Bio-Medical Waste Treatment Facility (CBWTF) was found to be operational, and a new double-chamber incinerator was observed to have been installed on the unit's premises.

A True Copy of the Show Cause Notice dated 11.09.2023, issued to the answering Respondent, under section 5 of the Environment (Protection) Act, 1986, by the UPPCB is annexed herewith and marked as **ANNEXURE- R5/9.**

12. In response, the answering Respondent, through its reply dated 28.09.2023, clarified the matter, stating that the observed equipment comprised spare parts kept exclusively for regular maintenance of the facility. Furthermore, it was clarified that the new incinerator was not intended for use at the Respondent No. 5's facility but was procured for a separate facility operated by Respondent No. 5 at another location. The incinerator in question was subsequently removed from the premises of the Respondent

No. 5's facility, as confirmed through an Affidavit dated 23.02.2024 submitted by the answering Respondent.

A True Copy of the Reply dated 28.09.2023 filed by the answering Respondent to the Show Cause Notice dated 11.09.2023 is annexed herewith and marked as **ANNEXURE- R5/10.**

A True Copy of the Affidavit dated 23.02.2024 submitted by the answering Respondent to the UPPCB is annexed herewith and marked as **ANNEXURE-R5/11.**

13. Following the Respondent's clarification, the UPPCB conducted a further inspection on 30.07.2024 and verified the factual correctness of the explanations provided. Satisfied with the Respondent's reply, inspection findings, and affidavit, the UPPCB revoked the Show Cause Notice vide letter dated 12.09.2024.

A True Copy of the revocation letter dated 12.09.2024 in respect to the Show Cause Notice dated 11.09.2023 is annexed herewith and marked as **ANNEXURE-R5/12.**

14. It is most respectfully submitted that the Common Bio-Medical Waste Treatment Facility (CBWTF) operated by Respondent No. 5 currently

holds a valid Consent to Operate (CTO) and Authorization issued by the competent authority and a valid Authorization for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste dated 18.09.2024. The before-mentioned permissions are valid and operative for the period commencing from 27.05.2024 and extending until 31.12.2028. These approvals have been duly granted in accordance with the applicable legal and regulatory framework governing the operation of such facilities.

A True Copy of the valid Consent to Operate and Authorization dated 13.09.2024 issued by the UPPCB in favour of the answering Respondent is annexed herewith and marked as **ANNEXURE- R5/13.**

A Ture Copy of the valid Authorization for operating a facility for the collection, reception, treatment, storage, transportation, and disposal of bio-medical waste dated 18.09.2024, granted to the answering Respondent by the UPPCB is annexed herewith and marked as **ANNEXURE- R5/14.**

15. In view of the foregoing facts and circumstances, it is evident that the facility operated by Respondent No. 5 has been functioning in strict

compliance with the applicable rules, regulations, and guidelines prescribed by the Government and the competent authorities.

16. It is submitted that the averments made by the Applicant in the present Original Application are vehemently denied unless otherwise specifically admitted hereinabove.

17. It is respectfully submitted that the present letter petition has been filed by the Applicant solely due to commercial rivalry with the Project Proponent. The petition is, therefore, a clear abuse of the process of law and is devoid of any merit, rendering it unsustainable in the eyes of law. Accordingly, it is most humbly prayed that the Hon'ble Tribunal may be pleased to dismiss the petition with costs imposed upon the Applicant for misleading the Hon'ble Tribunal and wasting its valuable time.

Respondent No.5

M/s Medical Pollution Control Committee

THROUGH COUNSELS

D/2118/2018

YASH MISHRA/ ANUJ RATHEE

C-59, LGF, Neeti Bagh,

New Delhi- 110049.

Date:- 28.01.2025

Place:- New Delhi

235

(9)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड, गोमती नगर, लखनऊ

12

सदर्भ संख्या T-29001 /सी-६/एन०ओ०सी०/४०/जोकेपी दिनांक 22-2-08

सेवा में

मे० एस०एस०जी० मार्केटाइज्ड प्रा०लि०
डी-३३, यू०पी०एस०आई०डी०सी०, खलीलाबाद,
सन्त कबीर नगर (यू०पी०)

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार /संयत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक २३.०१.२००८ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल डी-३३, यू०पी०एस०आई०डी०सी०, खलीलाबाद, सन्त कबीर नगर।

(ख) उत्पादन : अस्पतालों में जनित जैव चिकित्सा अपशिष्टों के समुचित शुद्धिकरण व निस्तारण हेतु सामूहिक उपचार व्यवस्था की स्थापना जैसे इनसिनिरेटर, माइक्रोवेव ग्रेडर, सेग्रीगेशन, उत्प्रवाह शुद्धीकरण संयंत्र शर्तें दिये गये प्रारुप के अनुसार।

क उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एंव सामान्य शर्तों के अनुपालन आख्या इस कार्यालय में दिनांक एक माह तक प्रथम अनुपालन आख्या अवश्य अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

(डा० सी०एस० भट्ट)
सदस्य सचिव

/एन. ओ. सी. तद दिनांक

लघु उद्योग केन्द्र गोरखपुर

उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उ. प्र. प्रदूषण नियंत्रण बोर्ड : गोरखपुर

मुख्य पर्यावरण अधिकारी

(वृत्त .....)

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA

15 MAR 2007

15 MAR 2007

AH 732

Sep3

विनायक

— कार. 1001- SANGITA LOKANDE

Singitaca R

कमांडिंग ऑफिसर

लो. नं. हवेली नं. २(१०)

पुणे-४११००१

12 MAR 2

MEMORANDUM OF UNDERSTANDING (MOU)

THIS MEMORANDUM OF UNDERSTANDING (MOU) IS MADE ON 26 THIS DAY OF MONTH APRIL TWO THOUSAND SEVEN, BETWEEN THE SNG MERCANTILE AND MEDICAL POLLUTION CONTROL COMMITTEE. SNG MERCANTILE (HEREINAFTER REFERRED A "SNG") OF THE ONE PART AND MEDICAL POLLUTION CONTROL COMMITTEE.(HEREINAFTER REFERRED AS"MPCC") OF THE OTHER PART.

For SNG Mercantile Pvt. Ltd:

Director

For Medical Pollution Control Committee

Secretary

M.P.C.C.

Whereas and NOA No. UPHSDP / 04-05 /NCB / NOA /KNP /1827 dated 15/06/2006 has been obtained by SNC from the U.P.H.S.P. Board for treatment of Biomedical waste for Kanpur Zone. In order to execute the order SNG has approached MPCC to form a SPV (Special Purpose Vehicle), a joint venture company. The SPV would execute the order of U.P.H.S.P. for Kanpur Zone.

IT IS HEREBY MUTUALLY AGREED AND DECLARED THAT FOR EXCUTING THE ORDER SNG & MPCC WILL FORM A SPV (SPECIAL PURPOSE VEHICLE). THE FOLLOWING SHALL BE THE RESPONSIBILITES OF SNG AND MPCC TO SUCCESSFULLY IMPLEMENT THE ORDER.

THE MOU EXPRESSING THE RESPONSIBILITIES OF SNG AND MPCC HAS BEEN LISTED BELOW.

The Asset of the MPCC will be transferred to SPV for carrying out the order of the U.P.H.S.P. for the treatment of Biomedical waste.

Responsibility of SNG-

1. SNG will own 70% of the asset of CB MWTF at Kanpur and Balance 30% by MPCC.
2. The order obtained from the UPHSDP by SNG will be transferred to SPV.

Responsibility of MPCC-

1. MPCC will own 30% of the assets.
2. The order obtained / procured by SNG will be transferred / sub-contracted to SPV.

For SNG Mercantile P. Ltd.
Director

For Medical Pollution Control Committee
Secretary

2

M.P.C.C.

3. MPCC will operate the plant and continues to work as per their present contracts and continue to receive payments in their name.
4. MPCC will operate the plant for the areas allotted to SNG under UPSHDP project for Kanpur Zone.
5. MPCC will operate the plant as per the rules and regulation/guidelines of all the concerned authorities such as Pollution Control Board and Govt. of Uttar Pradesh.
6. MPCC will undertake to recruit the necessary manpower and impart training to them.
7. MPCC will undertake to pay the manpower as per Govt. regulation.
8. MPCC will charge SNG @ the rate of Rs. 4.70 (Rupees Four and ps. Seventy only) per kg for treating the plant in all Board Zone to SNG UPHSDP for 5 years.
9. MPCC will carryout full scope of work contract between SNG and UPHSDP in Collection of waste of all hospitals in Kanpur Zone, Operation and Maintenance of plant, treatment, disposal and satisfactory certificates from each hospitals, liaison with all concern authorities.
10. MPCC will charge SNG as follow:

A) An amount of Rs. 49.66 Lakhs (Forty nine lacs & Forty Six thousand) will be paid by SNG for forming SPV and will remain as security with MPCC and will be refunded to SNG by MPCC as and when SPV is dissolved. 50% of this amount will be paid within 15 days and balance within 90 days of signing of this MOU.

For SNG Hero Private Pvt. Ltd.

Director

For Medical Pollution Control Committee

Secretary

M.P.C.C.

(4)

45

10) Organisation cost will be paid within 30 days after finalization.

Validity – The contract will be for 5 years and will be reviewed every July of calendar year.

Terms and Conditions:

1. The MOU be effective from date it is executed by or on behalf of the respective parties MPCC will start the work within 30 days and would remain in force for maximum duration of five years initially.

Force Majuere :

1. Neither SNG nor MPCC shall be liable for failure to meet contractual obligations due to Force Majuere.

2. Force Majuere impediment is taken to mean unforeseen events, which occur after signing of this agreement including but not limited to strikes, blockade war, mobilization, revolution or roits, natural disasters, acts of God, refused of license by State/ Central Government authorities, in so far as such as event prevent or delays the contractual party form fulfilling its obligation.

3. In case the Force Majuere conditions continue for more than 60 days, both parties shall discuss the effect of such conditions on the agreement and mutually decide the course of action to be followed.

For SNG Metallic Pvt. Ltd.

Director

For Medical Pollution Control Committee

Secretary

Pollution Control Committee
M.P.C.C.
21, E-Block, Panchkuian

46

4. This MOU will come into effect from the date of its signing by SNG and MPCC.

5. In case of delay of payment by SNG to MPCC beyond 90 days will make this MOU Null & void.

THE PARTIES HAVE EXECUTED THIS MEMORANDUM OF UNDERSTANDING (MOU) IN DUPLICATE ON THIS DAY PF IN THE PRESENCE OF WITNESS INDICATED.

For and on behalf of
SNG Mercantile Pvt.Ltd.

Signature

For SNG Mercantile Pvt. Ltd.

Name : Kamlesh V. Naik Director

Date : 26/4/2007

Place: Kanpur

In the presence of

1. Signature:

Name: AMITESH SINGH

2. Signature:

Name: RANA K. P. SINGH

For and on behalf of
MEDICAL POLLUTION
CONTROL COMMITTEE

Signature

Name : DR. VINAY KUMAR VERMA

Date : 25/04/07.

Place : Kanpur.

in the presence of

1. Signature:

Name: 23/04/2007

2. Signature:

Name: Rajnigi Patel

M.P.C.C.

19

SAVE OUR PLANET

MEDICAL POLLUTION CONTROL COMMITTEE

Regn. No. 203/2000-2001

21, E-Block Panki, Kanpur (U.P.) - 208 020
Phone : 0512-2262383, Mobile : 09839111510
E-mail : contact@thermoclavesindia.com
Website : www.thermoclavesindia.com

फतेहा A.E.
J.E.
9919606420

Dated : 11-11-11

सेवा में,

सदस्य सचिव
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

विषय– संयुक्त जैव चिकित्सा अपशिष्ट निस्तारण संयंत्र खलीलाबाद के प्राधिकार पत्र पर एस0 एन0 जी0 मर्केन्टाइल के स्थान पर मेडिकल पॉल्यूशन कन्ट्रोल कमेटी का नाम परिवर्तित करने हेतु आवेदन।

महोदय,

ज्ञात हो कि 2008 मे डी–33, यू0पी0एस0आई0डी0सी0 आद्यौगिक क्षेत्र जिला संत कबीर नगर मे मेरे द्वारा भूमि खरीद कर उस पर संयुक्त जैव चिकित्सा अपशिष्ट निस्तारण संयंत्र का निर्माण किया गया।

यू0पी0एच0एस0डी0पी0 द्वारा एस0 एन0 जी0 मर्केन्टाइल को जैव चिकित्सा अपशिष्ट निस्तारण का टेन्डर मिलने के बाद वहाँ के कार्यो का संचालन एस0 एन0 जी0 मर्केन्टाइल के नाम से किया जाता रहा है।

दिनाक 13–8–2011 को निविदा अवधि समाप्त होने के बाद भी भूमि,भवन तथा मशीनरी का स्वामित्व मेरा होने के कारण एस0 एन0 जी0 मर्केन्टाइल का नाम तत्काल प्रभाव से हटाकर मेडिकल पॉल्यूशन कन्ट्रोल कमेटी का नाम लिखने की कृपा करें, जिससे उस क्षेत्र मे जैव चिकित्सा अपशिष्ट का निस्तारण का कार्य सुचारू रूप से किया जा सके।

धन्यवाद,

11-11-11

(डा0 विनय कुमार वर्मा)
सचिव

संलग्नक:

- भूमि के स्वामित्व के प्रपत्र
- फार्म – 1, डी0डी0 नं0 722345 रू. 1500/–
- संयंत्र हेतु मशीनरी तथा उपकरण आदि के बिल
- बैंक गारण्टी 50,000/–

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

(लघु श्रेणी के उद्योगों हेतु सहमति)

संदर्भ संख्या F29426 सी-6/ GKP-137/वायु प्रदूषण/2013

पंजीकृत

सेवा में,

दिनांक 26-8-13

मे0 पेट्रोकेमिकल पाल्यूशन कन्ट्रोल कमेटी,
डी-३३ यू०पी०एस०आई०डी०सी०,
खलीलाबाद, सन्तकबीर

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनाँक १५-५-१३ का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 457/ सहमति (वायु) आदेश/ 137/वायु/13 दिनांक 20-8-13 को संलग्न किया जा रहा है। आपका ध्यान क्रमाँक संख्या १,३,४ जो नीचे वर्णित है, आकर्षित किया जाता है।

1– सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– ..... के0 बी0 ए0 क्षमता के डी0 जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से..... मी0 ऊँचाई किया जाय।

3– फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के..दो..... माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे वेटस्क्रबर..... का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चत करें।

8– यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य हैं।

9– आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10– ईधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11– आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती हैं।

12– उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

१३–संस्था द्वारा पर्यावरण परीक्षण अधिनियम १९८६ के प्रावधानों का पूर्णतया अनुपालन करें।
१४–संस्था में बायोमेडिकल वेस्ट का नियमानुसार सेग्रीगेशन, एकत्रण, पावित्रन एवं उपचार किया जाये।
१५–संस्था द्वारा किसी भी दशा में बायोमेडिकल सवेस्ट का निस्तारण आसपास के क्षेत्रों में न किया जाए।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

(डा० पी० सी० शर्मा)
मुख्य पर्यावरण अधिकारी

(वृत्त.....)

संदर्भ सं0..... /वायु प्रदूषण.....तद् दिनांक.....

प्रतिलिपि :–

1– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड **गोरखपुर**..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

(वृत्त.....)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

(लघु श्रेणी के उद्योगों हेतु)

संख्या ..... 457 /सहमति (वायु) आदेश/ 137/सहमति/13 लखनऊ, दिनांक 20-8-13

विषय :– सहमति मै0 .....मेडिकल पालूशन कन्ट्रोल कमेटी,खलीलाबाद,सन्तकबीर.....को

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ :– आवेदन संख्या ..... दिनांक १५-५-१३

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 .....मेडिकल पालूशन कन्ट्रोल कमेटी संतकबीर.....को अपने संयत्रों से संलग्नक में वर्णित शर्तों के अनुरुप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक .....१६-५-२०१३.....से...३१-१२-२०१३.....की अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

मुख्य पर्यावरण अधिकारी

(वृत्त.....६.....)

अनुलग्नक : संलग्नक

(सहमति शर्तें)

23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संलग्नक आदेश संख्या ...../सहमति (वायु) आदेश/.....

दिनांक.....

सहमति शर्तें

1. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	सम्बद्ध चिमनी	
[ii]	–	ईंसीनरेटर
[iii]	–	
[iv]	–	
[v]	–	

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरुप हो।

[i]	सस्पैन्डेड पार्टिकुलेट मैटर (एस.पी.एम.)	150	मिलीग्राम प्रतिनार्मल मी^{3} क्यूबिक मीटर
[ii]	मेटल डस्ट (आयरन, जिंक, कापर आदि)		–
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेड मिस्ट		–
[iv]	सल्फर डाई आक्साइड		(पी.सी..एम.)
[v]	कार्बन मोनो आक्साइड		–
[vi]	हाइड्रोकार्बन		–
[vii]	अमोनिया		–
[viii]	फ्लोरीन		–
[ix]	मरकैप्टेन		–
[x]			–

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालको की मात्रा भी मानकों के अनुरुप हो।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरुप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हों) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रुप से किया जाए एवं इसकी मासिक आंख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चत किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के .....3.1.....माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा–29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का रखरखाव इस प्रकार से सुनिशिचित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश /निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकार्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों मे पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

मुख्य पर्यावरण अधिकारी

(वृत्त.....)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F29425 (लघु श्रेणी के उद्योगों हेतु सहमति) रबी-6/जल/GIC-137/2013 पंजीकृत

दिनांक 26-8-13

सेवा में,

मै० मेडिकल पालूशन कन्ट्रेल कमेटी,
डी-३३, यू०पी०एस०आई०डी०सी०
खलीलाबाद, सन्तकबीर
खलीलाबाद, सन्तकबीर

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक ..... दिनांक १५-५-१३ .....
के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 471/रबी/आदेश/13 दिनांक 20-8-13 संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1, 4, 13 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष 2012-13 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान–वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घेरलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११- संस्था द्वारा पर्यावरण संरक्षण अधिनियम १९८६ के प्राविधानों का पूर्णतया अनुपालन किया जाए।
१२- संस्था से जनित शुद्धिकृत उत्प्रवाह को पूर्णतया रिसाइकिल किया जाये एवं परिसर में ही सिंचाई हेतु प्रयुक्त किया जाये।
१३- ईटीपी पर अलग से विद्युत मीटर स्थापित किया जाये।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय,

भवदीय

(डा० पी० सी० शर्मा)
मुख्य पर्यावरण अधिकारी

(वृत्त.....-६.....)

पृ0 सं0..... तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड .....**गोरखपुर**..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

(वृत्त.....-६.....)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

(लघु श्रेणी के उद्योगों हेतु)

संख्या 471/सहमति/जल आदेश/137/ग्रा/13 लखनऊ दिनांक 20-8-13

विषय: मेडिल्ल पोलूशन कंट्रोल कमेटी, खलीलाबाद, संतकबीर
जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... दिनांक १५-५-१३.....

जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में .....को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक.....से.....
दिनांक १६-५-२०१३.....की अवधि के लिए विधि मान्य होगी। ३१-१२-२०१३

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

संलग्नक : अनुलग्नक

मुख्य पर्यावरण अधिकारी

(वृत्त -६.....)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति आदेश संख्या.....सहमति/ दिनांक.....का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी^{3}	अधिकतम प्रति घंटा निस्तारण मी^{3}
(i) घरेलू	शुद्रिकृत उत्प्रवाह का पुनः प्रयोग किया जाये।	
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र मे सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरुप हो।

20^0 से. पर 5 दिन की बी.ओ.डी. न हो।	30 मिग्रा./ली. से अधिक
कुल निलम्बित ठोस से अधिक न हो।	100 मिग्रा./ली.

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6–4–83 में निर्धारित मानकों के अनुरुप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरुप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल, मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिये।

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तिओं द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तों का विशेष रुप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक.....या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरुर भेजे।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरुप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आँचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करें। सभी पाइप, बाल्ब, सीवर और ड्रेन

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।

23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

मुख्य पर्यावरण अधिकारी

(वृत्त.....)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं F04425/सी-6/बायो मेडिकल/40/GKP.
Ref. No.....

दिनांक 14-5-12
Date .....

To,

M/S Medical Pollution Control Committee
D-33, UPSIDC industrial area
Distt- Sant Kabirnagar U.P.

Sub **Grant of Authorization under Bio-Medical Waste (Managements & Handling) Rules, 1998**

Dear Sir,

Please refer to your application dated 18.12.2011 in connection with the subject cited above. Your application for grant of authorization has been scrutinized and on the basis of the documents/land transferred papers submitted as the State Pollution Control Board, it is hereby granted the authorization for a period of six months with the following conditions :-

1. The authorization shall comply with provision of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, land, sell, transfer or otherwise transport the biomedical waste without prior permission of the authority.
4. Any authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
6. You shall ensure that bio-medical waste generated in your hospital is handled without any adverse effect to human health and the environment.
7. The Bio-medical waste shall be treated and disposed of in accordance with Schedule-I and the compliance of the standards prescribed in Schedule-V of Bio-medical waste if it is being treated independently.
8. Bio-medical waste shall not be mixed with other waste.
9. Bio-medical waste shall be segregated into containers/-bags at the point of generation in accordance with Schedule-II prior to its storage, transportation, treatment and disposal. The containers shall be labeled to Schedule-III.
10. If a container is transported from the premises where bio-medical waste is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule-III, also carry information prescribed in Schedule-IV.
11. You shall also ensure that untreated biomedical waste shall be transported only in such Vehicle as may be authorized for the purpose by the competent authority as specified by the Government. You shall also submit the details of registered vehicles used for the transport of Bio-medical waste.
12. No untreated bio-medical waste shall be kept/stored beyond a period of 48 hours, it if becomes necessary to store beyond 48 hours, you must take permission of the prescribed authority and to ensure that it does not adversely effect human health and the environment.

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Pickup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

Medical Pollution Control Committee
D-33, UPSIDC, Industrial Area
Khalilabad, Santkabir Nagar

13. You shall submit an annual report to be prescribed authority in form II by 31 January every year, to include information about the categories and quantities of Bio-medical waste handled during the preceding year.
14. You shall maintain records related to the generation, collection, reception, storage, transportation, or any other form of handling of bio-medical waste in accordance with these rules and any guidelines. All records shall be subject to inspection and verification by the prescribed authority at any time.
15. If is within the powers and functions of the U.P. Pollution Control Board to modify/ revoke the terms and conditions of the authorization issued under the rule8 (2) of the Bio-medical waste (Management & Handling) Rules 1998.
16. You will hand over your incinarable bio-medical waste to Common Bio-medical waste Treatment Facility (CBWTF).
17. The CBWTF shall install automatic recorders within two months and submit the report to the Board.
18. You shall submit the details of attached Pvt. & Govt. Hospitals/Nursing homes/Clinic etc. alongwith the No. of Beds within 15 days time after the receipt of this authorization.

Yours faiathfully,

(J. S. Yadav)
Member Secretary (I/C)

Copy to:
The Regional Officer, U.P. Pollution Control Board, Gorakhpur.

Member Secretary (I/C)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H.36107 /C-6/B.M.W/48/2019 *Dated* 18/05/2019

FORM-III
(See rule 10)

AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorization and date of issue . . . . . .

2. Shri Vinay Kumar Verma of M/s Medical Pollution Control Committee (MPCC) D-33, UPSIDC, Industrial Area, Khalilabad, Santkabir Nagar is hereby granted an authorization for;

Activity	**Please tick**
Collection	
Storage	
Transportation	
Treatment or processing or conversion	
Recycling	
Disposal or destruction use	
offering for sale, transfer	
Any other form of handling	

3. M/s Medical Pollution Control Committee (MPCC) is hereby authorized for handling of biomedical waste as per the capacity given below.

(i) Installed treatment and disposal capacity—(Capacity of Incinerator-100 Kg/hour, Capacity of Autoclave -500 liter/hour & Shreader- 50 kg/hour.
(ii) Number healthcare facilities covered by CBMWTF--888
(iii) Area or distance covered by CBMWTF—150 Km. RADIUS
(v) Quantity of Biomedical waste handled, treated or disposal

Type of Waste Category	**Quantity Permitted for Handling**
Yellow Red White (Translucent) Blue	6500 kg/day

M/s Medical Pollution Control Committee
(MPCC), D-33, UPSIDC, Industrial Area,
Khalilabad, Santkabir Nagar

4. This authorization shall be in force for a period of five year from the date of issue.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment(Protection)Act, 1986

Authorized by the competent authority to issue letter.

Chief Environment Officer
(CEO-6)

TERM AND CONDITIONS

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, sell transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. It is duty of the Authorized person to take prior permission of the Board to close down the facility.
5. Bio- Medical waste shall not be mixed with other waste.
6. Bio- Medical waste shall be transported in containers/ bags at the point of generation in accordance with schedule I. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule IV.
7. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
8. You shall submit an annual report to the U.P. Pollution Control Board in IV from by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
9. Number of beds allowed to covered 10,000 (Ten thousand) is your maximum limit.
17. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and / or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
18. Any unauthorized change in personnel equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
19. The incinerable Bio-Medical waste shall be safely sorted at an isolated storage place and safely transported for incineration.

259

M/s Medical Pollution Control Committee
36 (MPCC), D-33, UPSIDC, Industrial Area,
Khalilabad, Santkabir Nagar

20. You are herby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
21. The Bio medical waste shall not be disposed in open place in the premises.
22. You shall submit the details of attached Pvt. & Govt. Hospital/ Nursing homes /Clinic etc. along with the No. of Beds within 15 days time after the receipt of this authorization.
23. You are directed to install on line continuous emission monitoring system which is attached with incinerator.
24. You are directed to submit Bank Guarantee of Rs. 200000/- (Rs. Two Lac only) within 15 days.

Authorized by the competent authority to issue letter.

Yours faithfully

Chief Environment Officer
(CEO-6)

Copy to :-

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environment Officer
(CEO-6)

MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY
37
21, E - Block, Panki, Kanpur, PIN - 208020
Mob. : 9235659305, 7522822282
E-mail: help@mpccindia.in • Website: mpccindia.in

MPCC/KNP/ANNUAL REPORT/2024-25/

दिनांक: 20/06/2024

सेवा में,
क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
वस्ती।

विषय : वार्षिक रिपोर्ट जनवरी 2023 से दिसम्बर 2023 तक प्रेषित करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत हो कि संस्था मेसर्स मेडिकल पाल्यूशन कण्ट्रोल कमेटी द्वारा डी-33, UPSIDC इंडस्ट्रियल एरिया, खलीलाबाद, संतकबीरनगर में स्थापित/संचालित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (CBWTF) की वार्षिक रिपोर्ट निर्धारित प्रारूप फॉर्म - IV पर आपको सादर प्रेषित की जा रही है।

धन्यवाद।

भवदीय

MEDICAL POLLUTION CONTROL COMMITTEE D-33, UPSIDC INDUSTRIAL AREA KHALILABAD S.K. NAGAR

(डॉ0 विनय कुमार वर्मा)
MBBS, MAMS, FAGS
सचिव
मेडिकल पाल्यूशन कण्ट्रोल कमेटी

संलग्नक – फार्म – IV वार्षिक रिपोर्ट।

निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रतिलिप प्रेषित –

1. मुख्य पर्यावरण अधिकारी वृत्त – 6 नोडल बायो मेडिकल वेस्ट उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ।
2. मुख्य पर्यावरण अधिकारी वृत्त – 6 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ।

(डॉ0 विनय कुमार वर्मा)
MBBS, MAMS, FAGS
सचिव
मेडिकल पाल्यूशन कण्ट्रोल कमेटी

Clean India Green India

Scanned with OKEN Scanner

be submitted to the prescribed authority on or before 30th June every year for the period from Januaryto December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl. No.	Particular		
1	Particulars of the Occupier		
	(i) Name of the authorized person (occupier or : operator of facility)	:	Dr. V.K. Verma
	(ii) Name of HCF or CBMWTF	:	Medical Pollution Control Committee
	(iii) Address for Correspondence	:	21, E-Block, Panki, Kanpur
	(iv) Address of Facility	:	D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar
	(v)Tel. No, Fax. No	:	9839111510
	(vi) E-mail ID	:	mpcckhalilabad@gmail.com
	(vii) URL of Website	:	www.mpcckanpur.com
	(viii) GPS coordinates of HCF or CBMWTF	:	CBWTF 26.774778, 83.090829
	(ix) Ownership of HCF or CBMWTF	:	Private
	(x). Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules	:	No. H36107/C-6/BMW/48/2019 Dated 18/05/2019, Valid up to dated 17-05-2024
	(xi). Status of Consents under Water Act andAir Act	:	Ref No. 138747/UPPCB/Basti UPPCBRO)/CTO/AIR /Santkabir Nagar /2021 Dated 01-06-2022, Valid up to 31-12-2023 Ref No. 141584/UPPCB/Basti (UPPCBRO)/CTO/ Water / Santkabir Nagar /2021 Dated 01-06-2022, Valid up to 31-12-2023
2	Type of Health Care Facility	:	
	(i) Bedded Hospital	:	720
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute orVeterinary Hospital or any other)	:	1385
	(iii) License number and its date of expiry	:	Not Available
3	Details of CBMWTF	:	
	(i) Number of health care facilities covered by CBMWTF	:	2105
	(ii) No. of Beds covered by CBMWTF	:	8668 beds (Bed in HCF 7283+1385 Non Bedded)
	(iii) Installed treatment and disposal capacity of CBMWTF :	:	6500 Kg Per Day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	:	1625 Kg Per Day
4	Quantity of waste generated or disposed inKg per Annum (on monthly average basis)	:	Yellow Category : 745 Kg Per Day Red Category : 405 Kg Per Day White Category : 110 Grams Blue Category : 305 Kg Per Day General Solid Waste : 170 Kg/Day

MEDICAL POLLUTION CONTROL COMMITTEE UPSIDC INDUSTRIAL AREA D-33 KHALILABAD S.K. NAGAR

Scanned with OKEN Scanner

Details of the Storage, Treatment, Transportation, Processing and Disposal Facility					
(i) Details of the on-site storage facility	:	Size : (12X14)X3			
39		Capacity : 30,000 Kg Approx			
		Provision of on-site storage (cold storage or any other provision) : Air cold storage room			
(ii) Disposal facilities		Type of treatment equipment	No of Units	Capacity Kg/day	Quantity Treated or disposed in kg Per annum
		Incinerators	1	2400 Kg	271925 Kg
		Plasma Pyrolysis			
		Autoclaves	1	12000 Lit	147825 Kg
		Microwave			
		Hydroclave			
		Shredder	1	2400 Kg	NA
		Needle tip cutter or destroyer			
		Sharps Encapsulation or concrete pit	2		
		Deep burial pits	NA		
		Chemical disinfection:	1	800 Lit	111325 Kg
		Any other treatment equipment:			
(iii) Quantity of recyclable wastes sold to authorized recyclers aftertreatment in Kg per annum	:	Red Category (like plastic, glass, etc.) Handled by CBWTF Operator : 259150 Kg			
(iv) No. of Vehicles used for collection and transportation ofbiomedical waste		22+1			
(v) Details of incineration ash and ETP sludge generated and disposed during the treatment ofwastes in Kg per annum	:		Quantity Generated		Where disposed
		Incineration Ash	5270 Kg		Bharat oil & waste Management Ltd., Kumbhi, Kanpur Dehat
		ETP Sludge	650 Kg		Incinerate by incinerator
(vi) Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of		Medical Pollution Control Committee			
(vii) List of member HCF not handed over bio- medical waste.		N/A			

MEDICAL POLLUTION CONTROL COMMITTEE, UPSIDC INDUSTRIAL AREA, KHALIGAD, S.K. NAGAR

Scanned with OKEN Scanner

263

	have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period		40 N/A
7	Details trainings conducted on BMW		
	(i) Number of trainings conducted on BMW Management		4 Training per annum
	(ii) Number of personnel trained		1680
	(iii) Number of personnel trained at the time of induction		128
	(iv) Number of personnel not undergone any training so far		N/A
	(v) Whether standard manual for training is available?		Yes
8.	Details of the accident occurred during the year		Nil
	(i) Number of Accidents occurred		Nil
	(ii) Number of persons affected		Nil
	(iii) Remedial Action taken (Please attach details if any)		Nil
	(iv) Any Fatality occurred, details		Nil
	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?		Every time meet the standards
	Details of Continuous online emission monitoring systems installed		Yes
	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?		Every time meet the standards
	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?		Autoclaving and chemical disinfected all the time
	Any other relevant information		Air Pollution Control Devices attached with the incinerator

Certified that the above report is for the period from 1st January 2023 to 31st December 2023

(Dr. V.K. Verma)

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY PLOT NO.33, UPSIDC INDUSTRIAL AREA KHALILABAD S.K. NAGAR

Date: 20/03/2024

Place: Khalilabad

Scanned with OKEN Scanner

19.7.23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...H00536.../सी–6/सहमति जल/48/कावनो/बस्ती/2023 दिनांक 11-9-23
पंजीकृत

सेवा में,

मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0),
डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद,
जनपद–संतकबीरनगर।

विषयः–उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत निर्देश जारी किये जाने के संबंध में।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर, जिसे आगे उद्योग कहा जाएगा। इकाई में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर को राज्य बोर्ड के पत्र दिनांक 18.05.2019 के माध्यम से जैव चिकित्सा अपशिष्ट निस्तारण हेतु सशर्त प्राधिकार निर्गत किया गया है तथा उक्त प्राधिकार के अनुसार सी0बी0डब्ल्यू0टी0एफ0 में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु डबल चैम्बर्ड इन्सीनरेटर क्षमता–100किग्रा0/घंटा, आटोक्लेव क्षमता–500लीटर/बैच एवं श्रेडर क्षमता–50किग्रा/घंटा स्थापित एवं अनुमन्य किये गये है।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा दिनांक 27.06.2023 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया एवं इकाई परिसर में एक अदद नया डबल चैम्बर इन्सीनरेटर स्थापित किया हुआ पाया गया, जिससे स्पष्ट होता है कि इकाई प्रतिनिधि द्वारा सी0बी0डब्ल्यू0टी0एफ0 की क्षमता में विस्तार किया जा रहा है।

यह कि पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के अन्तर्गत सी0बी0डब्ल्यू0टी0एफ0 को क्षमता विस्तार अथवा नये सी0बी0डब्ल्यू0टी0एफ0 की स्थापना किये जाने के पूर्व पर्यावरणीय स्वीकृति अनिवार्य किया गया है, किंतु सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 द्वारा एक अतिरिक्त इन्सीनीरेटर स्थापित किये जाने के पूर्व सक्षम स्तर से पर्यावरणीय स्वीकृति प्राप्त नही की गई है, जो पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों का उल्लंघन दर्शाता है।

यह कि उक्त के दृष्टिगत क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 12.07.2023 के माध्यम से सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों के अन्तर्गत कार्यवाही किये जाने हेतु संस्तुति की गई है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, बस्ती की संस्तुति को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत निम्न निर्देश जारी किये जाते हैं:–

1. यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर द्वारा अतिरिक्त इन्सीनीरेटर स्थापित किये जाने यथा क्षमता विस्तार किये जाने से पूर्व पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के प्राविधानो के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त किये बिना न किया जाये अन्यथा सी0बी0डब्ल्यू0टी0एफ0 के संचालन हेतु उत्तरदायी व्यक्तियों के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों के अन्तर्गत सक्षम न्यायालय में विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

उक्त निर्देश के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा निर्देशों का उत्तर न प्रेषित करनें अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

भवदीय,

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश के सन्दर्भ में 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Scanned with CamScanner

43

Regn. No. 203/2000-2001

MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY
21, E - Block, Panki, Kanpur, PIN - 208020
Mob. : 9235659305, 7522822282
E-mail: help@mpccindia.in • Website: mpccindia.in

O/C

दिनांक: 28/09/2023

सेवा में,
मुख्य पर्यावरण अधिकारी वृत्त-6
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय **आपके पत्रांक- H00536,सी-6/सहमति जल/48/काबनो/बस्ती/2023, दिनांक-11/09/2023 के सन्दर्भ में संस्था के स्पस्टीकरण के सम्बन्ध में।**

महोदय,

आपको सादर अवगत कराना है कि संस्था मेडिकल पाल्यूशन कन्ट्रोल कमेटी D-33 यू०पी०एस०आइ०डी० इंडस्ट्रियल एरिया खलीलाबाद सन्तकबीर नगर, द्वारा वर्ष 2008 से जैव चिकित्सा अपशिष्ट के निस्तारण का कार्य सी०पी०सी०बी० रूल्स एवं गाइडलाइन के अनुसार ही किया जाता रहा है।

संस्था मेडिकल पोल्यूशन कन्ट्रोल कमेटी के पक्ष में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ द्वारा निर्गत प्राधिकार पत्र के अनुसार जैव चिकित्सा अपशिष्ट के निस्तारण हेतु **डबल चैम्बर्ड इन्सिनरेटर क्षमता 100 किग्रा प्रति घंटा, आटोक्लेव क्षमता 500 लीटर प्रति बैच, श्रेडर क्षमता 50 किग्रा प्रति घंटा एवं 10 के० एल० डी० क्षमता का ई० टी० पी०** स्थापित एवं अनुमान्य किये गये है।

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बस्ती के अधिकारियो द्वारा दिनांक 27/06/2023 को निरीक्षण किया गया था, जिसमे अधिकारियो द्वारा यह केवल अनुमान लगाया गया था कि संस्था अपनी क्षमता का विस्तार कर रही है, जो बिलकुल असत्य है।

जैसा कि आपको अवगत है कि संस्था मेडिकल पोल्यूशन कन्ट्रोल कमेटी की **स्थापना आज से पन्द्रह वर्ष पूर्व 2008** में हुई थी, तब से अब तक किसी भी मशीनरी को नहीं बदला गया है। लेकिन एक समयावधि के बाद इसे पुर्णतः बदलने की आवश्यकता होती है, एवं निकट भविष्य में पन्द्रह वर्ष पुरानी मशीने कभी भी शट डाउन हो सकती है, जिससे जैव चिकित्सा अपशिष्ट के निस्तारण का कार्य बाधित होने कि सम्भावना है।

इसी को ध्यान में रखते हुए संस्था द्वारा **प्रतिरूप क्षमता (Same Capacity)** की मशीनरी को बदलने हेतु कुछ मशीने मंगाई गई है, जिससे सी०पी०सी०बी० रूल्स एवं गाइडलाइन का पूर्णतः अनुपालन किया जा सके एवं जिसमे नियमानुसार "**पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय**" द्वारा किसी प्रकार की **अनुमति की कोई आवश्यकता नहीं** है। एवं पूर्व संचालित संयंत्र को डिसमेन्टल कर दिया जायेगा।

MEDICAL POLLUTION CONTROL COMMITTEE
SAVE OUR PLANET
M.P.C.C.
21, Block-E, Panki Kanpur

डाक प्राप्ति रसीद
प्राप्ति दिनांक..23/10/23.....
प्राप्तकर्ता के हस्ताक्षर.....
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

अतः संयत्र पर किसी भी तरह की क्षमता का विस्तार नहीं किया जा रहा है बल्कि काफी पुराने संयत्र को हटा कर उसी क्षमता का इन्सीनरेटर स्थापित किया जा रहा है जिसके लिए CPCB गाईडलाइन्स – 2016 के अनुसार कार्य किया जा रहा है।

धन्यवाद।

भवदीय

(डॉ0 विनय कुमार वर्मा)
MBBS, MAMS, FAGS
सचिव
मेडिकल पाल्यूशन कण्ट्रोल कमेटी

निम्न को सूचनार्थ प्रतिलिप एवं आवश्यक कार्यवाही हेतु प्रेषित –

1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती।
2. जिलाधिकारी महोदय, संतकबीरनगर

(डॉ0 विनय कुमार वर्मा)
MBBS, MAMS, FAGS
सचिव
मेडिकल पाल्यूशन कण्ट्रोल कमेटी

उत्तर प्रदेश UTTAR PRADESH GN 970032

शपथपत्र

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-6)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
गोमती नगर, लखनऊ।

मै शपथकर्ता शपथपूर्वक निम्न बयान करता हु कि –

1. क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बस्ती द्वारा दिनांक 27/06/2023 को संस्था द्वारा स्थापित संयत्र परिषर के निरीक्षण के दौरान एक इन्सीनरेटर रखा हुआ देखा गया था जो किसी अन्य जगह पर स्थापित होने के लिए आया था जिसे कुछ समय बाद संयत्र स्थल से बहार भेज दिया गया था जिसकी सूचना लखनऊ बोर्ड को दी जा चुकी है।
2. संस्था के संयत्र परिषर में कोई भी नया संयत्र नहीं स्थापित किया गया है और न ही किसी तरह की क्षमता का विस्तार किया जा रहा है व तकनीक में बदलाव आज तक नहीं किया गया है।
3. संस्था के संयत्र परिषर में आज भी इन्सीनरेटर 100 किग्रा0/घंटा, ऑटोक्लेव 500 लीटर/बैच, व श्रेडर 50 किग्रा0/घंटा का स्थापित एवं संचालित है।
4. संस्था को पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना दिनांक 17/04/2015 उपरोक्त संयत्र पर लागू नहीं होता है क्योकि संस्था द्वारा किसी भी तरह के प्राविधानो का उल्लघन नहीं किया गया है इसलिए संस्था को पर्यावरणीय स्वीकृति लेने की आवश्यकता नहीं है।
5. संस्था के संयत्र के विरुद्ध उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण संरक्षण अधिनियम 1986 की धारा-5 के अंतर्गत निर्देश दिनांक 11/09/2023 को दिए गए है जो खलीलाबाद संतकबीरनगर में स्थापित सामूहिक जैव चिकित्सा अपशिष्ट उपचार सुविधा (CBWTF) पर लागू नहीं होता है।

डाक प्राप्ति रसीद
प्राप्ति दिनांक 23/12/23
शपथकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

6. मै शपथकर्ता मेरे द्वारा दिए गए निम्नलिखित उपर्युक्त कथन पूर्णतया सत्य है।

अतः आपसे अनुरोध है कि संयत्र का निरीक्षण करने के उपरांत धारा-5 के अंतर्गत जारी निर्देशों को निश्पेक्षित करने का कष्ट करे। आपकी महान दया होगी।

शपथकर्ता के हस्ताक्षर

MEDICAL POLLUTION CONTROL COMMITTEE UPSIDC INDUSTRIAL AREA D-33 KHALILABAD S.K. NAGAR

प्लान्ट मैनेजर
मेडिकल पाल्यूशन कण्ट्रोल कमेटी
डी-33, UPSIDC इंडस्ट्रियल एरिया,
खलीलाबाद, संतकबीरनगर

प्रतिलिप प्रेषित –

- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

MEDICAL POLLUTION CONTROL COMMITTEE UPSIDC INDUSTRIAL AREA D-33 KHALILABAD S.K. NAGAR

प्लान्ट मैनेजर
मेडिकल पाल्यूशन कण्ट्रोल कमेटी
डी-33, UPSIDC इंडस्ट्रियल एरिया,
खलीलाबाद, संतकबीरनगर

Certified that this documents is Presanted
affidavit sworn before on..... .....
by Shri .....
The contents have been read over
explained to him who is identified
by Shri.....

Anup Kumar Dixit
(Notary) Kanpur Nagar

उत्तर प्रदेश प्रदूषण नियंत्राण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H 17183 /सी0–6/बीएमडब्लू/48/निक्षेप/वाल्यू–II/बस्ती/2024 Dated 12-9-24

पंजीकृत

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कन्ट्रेल कमेटी (एम.पी.सी.सी),
डी–33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।
मो० नं० 8808515515

विषयः सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रेल कमेटी (एम.पी.सी.सी), डी–33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निक्षेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच.00536/सी0–6/सहमति जल/48/का0ब0नो0/बस्ती/2023, दिनांक 11.09.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा सीबीडब्लूटीएफ के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके अनुक्रम में इकाई द्वारा दिनांक 29.07.2024 एवं 14.08.2024 को प्रत्यावेदन प्रस्तुत कर कारण बताओ नोटिस निक्षेपित किये जाने की मॉग की गयी है।

उक्त कारण बताओ नोटिस दिनांक 11.09.2023 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा सीबीडब्लूटीएफ का निरीक्षण दिनांक 11.07.2024 को किया गया। निरीक्षण आख्यानुसार निरीक्षण के समय सीबीडब्लूटीएफ संचालित पाया गया तथा सीबीडब्लूटीएफ परिसर में एक अद्द डबल चैम्बर इन्सीनिरेट क्षमता–100 किग्रा0/घंटा, आटोक्लेव क्षमता–500 किग्रा0/बैच एवं श्रेडर क्षमता–50 किग्रा0/घंटा स्थापित हैं।

उक्त के सम्बन्ध में क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 30.07.2024 के माध्यम से सीबीडब्लूटीएफ के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निक्षेप किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, बस्ती की संस्तुति एवं उपरोक्त वर्णित तथ्यों के दृष्टिगत सीबीडब्लूटीएफ के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निक्षेप किया जाता हैः–

1. सीबीडब्लूटीएफ द्वारा पूर्व निर्गत अनापत्ति प्रमाण–पत्र में अनुमन्य क्षमता से अधिक पर कार्य न किया जाये।
2. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये बिना क्षमता विस्तार न किया जाये।
3. सीबीडब्लूटीएफ हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाईडलाईन यथा Guideline for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Board में वर्णित प्राविधानों का अक्षरशः से अनुपालन सुनिश्चित किया जाये।
4. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से जल/वायु अधिनियमों के अन्तर्गत संचालनार्थ सहमति प्राप्त किये बिना संचालन न किया जाये। को निर्गत होने वाली सहमति जल/वायु में जारी शर्तो का अक्षरशः अनुपालन सुनिश्चित किया जाये।
5. सीबीडब्लूटीएफ द्वारा ई0टी0पी0 का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रवाह को मानकों के अनुरूप ही निस्तारित किया जाये।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

48

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED **Application Id : 26534964**

211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR/2024 **Date: 13/09/2024**

To,

M/s

MEDICAL POLLUTION CONTROL COMMITTEE

D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MEDICAL POLLUTION CONTROL COMMITTEE** located at **D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175**. subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MEDICAL POLLUTION CONTROL COMMITTEE **granted for the period from 27/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	2.4 KLD	ETP	Maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	**Industrial Area**		**Commercial Area**		**Residential Area**		**Silence Zone**	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MEDICAL POLLUTION CONTROL COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	**Category of Hazardous Waste as per the Schedules I, II and III of these rules**	**Authorised mode of disposal or recycling or utilisation or co-processing, etc.**	**Quantity(ton/annum)**
1	**Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)**	**Through TSDF**	**40 Kg/day**

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Litre/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.

2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.

3. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.

4. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.

6. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.

7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.

8. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.

9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical

waste by incineration as per Schedule-II of BMW Rules 2016.

10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.

11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.

12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.

13. The water generated from scrubbing system of incinerator shall be treated through ETP and maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises.

14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

18. The coverage area of CBWTF will be within 75 km radius to cater and treatment of Bio Medical Waste.

19. CBWTF will comply with the relevant provisions of Environmental Laws.

20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets-Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.

21. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.

22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court

in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

25. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

26. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

27. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

28. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

29. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

30. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

31. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

32. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

33. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

34. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

35. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

36. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

37. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

38. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

39. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

40. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

41. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

42. The industry shall submit the colored photo graph of display board within 15 days.

43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

Chief Environmental Officer, Circle-6

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

57

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828, 2720831 Fax:0522-2720764
Email: info@uppcb.com Website: www.uppcb.com

FORM III
(See Rule 10)
AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED **Application Id : 26563354**

1. File no. of authorisation and date of issue: No:- 26563354 and Date:-18/09/2024

2. M/s MEDICAL POLLUTION CONTROL COMMITTEE, VINAY KUMAR VERMA an occupier or operator of the facility located at D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175 is hereby granted an authorisation for:

Generation, segregation		**Collection**	✓
Storage	✓	**Transportation**	✓
Reception	✓	**Use**	
Recycling		**Offering for sale**	
Packaging		**Transfer**	
Treatment or Processing or Conversion	✓	**Disposal or destruction**	✓
Any other form of handling			

3. M/s MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF:

(ii) Number of health care facilities covered by CBMWTF:

(iii) Installed treatment and disposal capacity: Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr).

(iv) Area or distance covered by CBMWTF: As per directions/guidelines of CPCB

(v) Quantity of Biomedical waste handled, treated or disposed:

4. This authorisation shall be in force for a period of Five Years from the date of issue.

4.1 The authorization shall be valid for till 31/12/2028

5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Chief Environmental Officer, Circle-6

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. This authorization is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.

2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.

3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.

4. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.

5. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.

6. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

7. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

8. Bio- Medical waste shall not be mixed with other waste.

9. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.

10. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.

11. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.

12. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.

13. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.

14. You are herby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.

15. The Bio medical waste shall not be disposed in open place in the premises.

16. The CBWTF shall maintain logbook for the disposal of bio medical waste.

17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.

22. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.

23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.

25. Onsite emergency plan approved by the competent authority shall be submitted to board.

26. The coverage area of the CBWTF will be as per the directions/guidelines of the CPCB/UPPCB.

27. The CBWTF shall abide by orders / directions issued by Hon’ble Supreme Court Hon’ble High Court, Hon’ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

28. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.

29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

Memo No.: 26563354 Dated:18/09/2024

Copy To:
Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

285

62

In The Hon'ble National Green Tribunal,
Principal Bench, New Delhi.
O.A. No. → 1141 of 2024

In re:

Amresh Singh ...APPLICANT

VERSUS

State of U.P. & Ors. ... RESPONDENT

KNOW ALL to whom these present shall come that I/Vinay Kumar Verma the above named Respondent No. 5 do hereby appoint

1. YASH MISHRA D/1225/2008	2 ANUJ RATHEE D/2118/2018	3.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal , compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

ADVOCATES WELFARE FUND DELHI Rs.10 TEN RUPEES 1318329

ADVOCATES WELFARE FUND DELHI Rs.10 TEN RUPEES 1318337

ADVOCATES WELFARE FUND DELHI Rs.5 FIVE RUPEES 3130289

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 28th day of Jan. 2025

Yash D/1225/2008
Advocates

Client

2118/2018

BOARD OF CONTROL POLLUTION CONTROL COMMITTEES M.P.C.C.